

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 2641
TO BE ANSWERED ON 10.05.2016

New Norms for Waste Disposal

2641. SHRI KIRTI VARDHAN SINGH:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has any proposal to make a provision under the solid waste management rules to make it mandatory for manufacturers of condoms and products like diapers, sanitary pads, etc. to provide pouches/wrappers for these products;
- (b) if so, the details thereof;
- (c) whether the local civic authorities would be empowered to charge a user fee for the bulk waste generation and on the spot fine for littering and non-segregation of waste at source and if so, the details thereof; and
- (d) whether the producer will also be responsible for managing the end waste of the product under the Extended Producer Responsibility concept and if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) & (b) Ministry of Environment, Forest and Climate Change, has comprehensively revised the Solid Waste Management rules in April, 2016 in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000, after sixteen years. These Rules make it obligatory for the manufacturers or brand owners or marketing companies of sanitary napkins and diapers to provide a pouch or wrapper for safe disposal of used napkin or diapers along with the package sanitary products. These Rules also mandate that all the manufacturers, brand owners or marketing companies should undertake public awareness measures for disposal of used napkin and diapers in prescribed manner.

(c) The Solid Waste Management Rules (SWM), 2016 empowers the local authorities to prescribe and collect user fee as deemed appropriate from all waste generators including bulk waste generators; and levy spot fine for littering, non-segregation or fails to comply with other provisions of SWM Rules, 2016, by suitably framing local bye-laws.

(d) The SWM Rules, 2016 makes it mandatory for all manufacturers of disposable products such as tin, glass, plastics packaging, etc., or brand owners who introduce such products in the market to put in place a system to collect back the packaging waste generated due to their production and provide necessary financial assistance to local authorities for establishment of waste management system.
